

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

O.A.1313/97

Date: 3-10-1997

Between

V.S.R.M Kasyapa

.. Applicant

-versus-

1. The Union of India  
 Secretary to Govt.  
 Ministry of Finance,  
 New Delhi.
2. The Chairman,  
 Central Board of Excise & Customs,  
 New Delhi.
3. The Principal Commissioner,  
 Customs & Central Excise,  
 Hyderabad

.. Respondents

Counsel for the applicant : Mr. Siva for  
 Mr. N. Ram Mohan Rao

Counsel for the respondents : Mr. V. Rajeswara Rao

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A)

Hon'ble Shri B.S. Jai Parameshwar, Member (J)

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J U D G M E N T

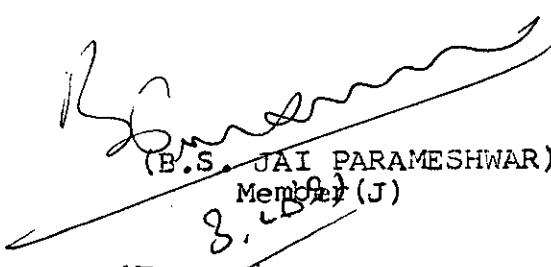
(Per Hon'ble Shri H. Rajendra Prasad, M(A) *by* *3/4*)

Heard Mr. Siva (for Mr. N. Ram Mohan Rao) for the applicant and Mr. V. Rajeshwara Rao for the Respondents.

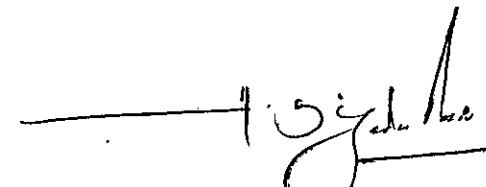
2. Without going into unnecessary details of this case, it would be sufficient to state that the applicant is aggrieved by the non-communication of any decision by the respondents on his representations dt. 15-3-94 and 4-5-95. The point raised herein is that the applicant acquired an additional qualification of ICWA in 1992, and as per the scheme formulated by the Govt, of India, an official on his acquiring higher qualifications while in service, would be entitled to certain incentives/increments. It is stated by the applicant that this scheme has been adopted in various Ministries/Departments of Govt. of India, and even within the Department of Expenditure of Ministry of Finance, whereas the same has not so far been extended to officials in the Department of Revenue, to which the applicant belongs.

3. This is basically a matter of policy which has to be decided by the concerned authorities within the overall parameters of the Govt. policy on the subject. It is noticed from Annexure-2 that the claim of the applicant has already been forwarded to the Board of Central Excise and Customs. All that is required in this case is for the Board to take a view and a decision in the matter. It is, therefore, directed that Respondent No.2 shall have the claim of the applicant examined and communicate a decision in keeping with the policy that may have already been evolved, or may now be taken by them. This may be done within 90 days from the date of communication of this order. If the applicant happens to have any grievance about the decision that may be thus communicated to him, he shall have the liberty to agitate the grievance on merits, if so advised.

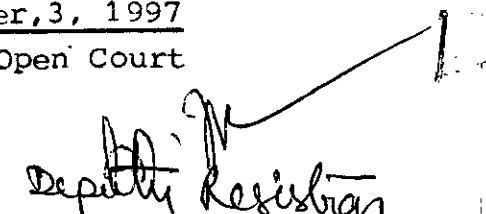
4. Thus the OA is disposed of at admission stage.

  
(B.S. JAI PARAMESHWAR)  
Member (J)

MD

  
(H. RAJENDRA PRASAD)  
Member (A)

Dated: October, 3, 1997  
Dictated in Open Court

  
Deputy Registrar

O.A.1313/97.

To

1. The Secretary to Govt.  
Union of India, Ministry of Finance,  
New Delhi.
2. The Chairman, Central Board of Excise and Customs,  
New Delhi.
3. The Principal Commissioner,  
Customs and Central Excise, Hyderabad.
4. One copy to Mr. N. Rammohan Rao, Advocate, CAT. Hyd.
5. One copy to Mr. V. Rajeswar Rao, Addl. CGSC. CAT. Hyd.
6. One copy to HHRP. M. (A) CAT. Hyd.
7. One copy to D. R. (A) CAT. Hyd.
8. One spare copy.

pvm

29/10/97  
I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD, M(A)

The Hon'ble Mr. B. S. Jaipal Narayan, M(O)

DATED:- 3/10/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 1313/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed. *Q/W of a copy*

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

